

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2021**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Ms. Sowmya Joshi appeared on behalf of the Petitioner.

Advocate, Mr. Anal Shah appeared on behalf of the Respondent and submitted that the application is pending before the Hon'ble Mumbai High Court with regard to the issue of filing insolvency application against the Government. Hence, he is requesting for adjournment.

The prayer is allowed.

List the matter on 12.03.2021.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 3rd day of February, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**